CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHA BAD BENCH.

Registration O.A. No. 1011 of 1994

Qamar Ahmad and others ... Applicants.

Versus

Union of India Respondents.

Hon. Mr. S. Das Gupta, A.M. Hon. Mr. T.L. Verma, J.M.

(By Hon. Mr. S. Das Gupta, Member (A)

Heard Sri S.C. Tripathi, learned counsel for the applicant.

The case of the applicants that they are the children of Railway Employees who did not participate in the Railway Strike of 1974 and were assured certain concessions including special consideration in respect of the children for appointment in the Railways. The applicants contend that after attaining the majority they have applied for being granted concession of appointment under the Railways but the same has not been considered so far.

2. In the past also we have been receiving large number of similar applications and the same were disposed of by us by issuing a direction to the respondents to consider the representations stated to have been submitted by the applicants, Since still more cases have been coming to us,

\$ 4.

were constrained to direct that in future we will not entertain such cases unless the statement of the applicants is on oath in affidavit. The statement of the applicants have now been filed on sworn affidavit stating therein that their ore to children so-called Loyal Workers.

In view of the above, we direct the respond 3. -dents that the representation dated 13.12.1992 stated to have been submitted by the All India SC/ST Railway Employees Association, Northern Railway in their representative capacity, will be consider and disposed of by a speaking order within a period of 3 months from the date of communication of this order. The petition is disposed of with the above directions at the admission stage. There will be no order as to costs.

Member (A)

Member (J)

Dated: 13 July, 1994

(n.u.)